

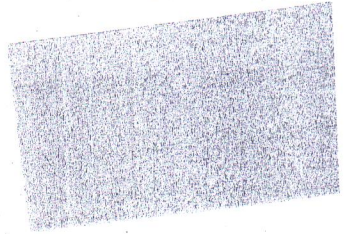
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**BEFORE SHRI G.S. YADAV, JOINT SECRETARY & LEGAL ADVISER AND
FIRST APPELLATE AUTHORITY (NOTARY)**

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS, ROOM NO. 406-B 'A' WING,
SHASTRI BHAWAN, NEW DELHI-110001

Appeal No. 24/JS&LA(GSY)/NC/RTI/2016



IN THE MATTER OF:

Shri Damandeep Singh Nayyar,
S/o Shri Paramjit Singh
R/o 601/5, Manvata Nagar,
Hoshiarpur- 146001 (Punjab).

Versus

- Appellant

Central Public Information Officer (NC)
Ministry of Law & Justice
Department of Legal Affairs
R.No.433(A),Shastri Bhawan, New Delhi – 110001

- Respondent

ORDER

Date: 27.07.2016

Being dissatisfied with the non-decision of CPIO on the application dated 20.5.2016, the present appeal has been filed, received in this office on 13.07.2016.

2. Notices were issued to the respective parties and in response thereof the CPIO is present in person whereas the appellant has neither turned up in person nor any written submission has been filed by him as such the appeal is being disposed of after hearing the CPIO and perusing of the material available on record.

3. It has been stated by the CPIO that the reply has been forwarded to the appellant vide letter dated 1.7.2016 but dispatched on 12.7.2016.

4. A perusal of the memorial of appeal transpires that the appeal has been sent on 7.7.2016 i.e. much before the date of dispatch of the reply by the CPIO and the information may not have been received by the appellant.

5. The appellant in para "prayer or relief sought" of appeal has requested to direct the CPIO to supply the information sought by him free of cost.

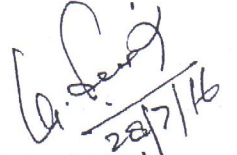
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6. Considering the facts there is no reason or rhyme to dismiss the appeal and the appeal deserves to be allowed. The Appeal is allowed accordingly.

7. CPIO is directed to furnish the information as sought by the appellant vide his application dated 20.5.2016 within one week of the order free of cost.

8. In case, the Appellant is aggrieved with this order, he may file a second appeal before Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provisions of RTI Act, 2005.

The parties are informed accordingly.


20/7/16

(G.S. Yadav)

Joint Secretary & Legal Adviser And
First Appellate Authority

1. Shri Damandeep Singh Nayyar, S/o Shri Paramjit Singh, R/o 601/5, Manvata Nagar, Hoshiarpur- 146001 (Punjab).
- ✓ 2. Central Public Information Officer (NC), Ministry of Law & Justice, Department of Legal Affairs, Room No.433(A), Shastri Bhawan, New Delhi - 110001.